

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**31. C.P. (IB)/453(MB)2022**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2024**

**NAME OF THE PARTIES:-            THE MATTER OF**  
**State Bank of India (Through**  
**Resolution Professional –**  
**Mr. Ajit Kumar)**  
**V/s**  
**Gokul A. Agarwal**

**Section: Sec 60(5) U/s 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Adv. Supriya Mujumdar a/w Adv. Shaikh appeared for the Petitioner. Adv. Aniruth Purusothaman appeared for the Respondent/Corporate Debtor. Counsel for the Petitioner seeks time to file a rejoinder. Let the rejoinder be filed within a period of three weeks by serving a copy of the rejoinder to the other side. List this matter on **08.08.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**